GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:3891 ANSWERED ON:06.08.2014 CORRUPTION IN BUREAUCRACY Devi Smt. Rama

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether corruption in bureaucracy is increasing over the years and adversely affected the society at large;
- (b) if so, the reaction of the Government thereto; and
- (c) the corrective measures taken by the Government and the extent to which success has been achieved in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): Ordinarily, the Central Bureau of Investigation (CBI) and the State Anti- Corruption agencies concerned nab persons for taking bribe or indulging in corruption. So far as the CBI is concerned the number of cases registered by it under the Prevention of Corruption Act during the last three years is as follows:

Year No. of PC Act cases registered by CBI 2011 600 2012 703 2013 649 2014 268 (upto 31.05. 2014)

The Government is fully committed to implement its policy of "Zero Tolerance against Corruption".

(c): Corruption thrives where transparency is lacking, procedures are complicated, discretion of a high order is permitted and where there is a demand supply gap. Government is tackling these situations by encouraging greater transparency, introducing simplified procedures, reducing scope for discretion.

Several steps have been taken to combat corruption and to improve the functioning of Government. These include:-

- (i) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (ii) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities;
- (iii) Introduction of e-Governance and simplification of procedures and systems:
- (iv) Issue of Citizen Charters;
- (v) Ratification of United Nations Convention against Corruption (UNCAC) in 2011;
- (vi) Placing of details of immovable property returns of all Members of the All India Services and other Group` A` officers of the Central Government in the public domain;
- (vii) Issue of orders for setting up of 92 additional Special Courts exclusively for trial of CBI cases in different states.
- (viii) Notification of the Public Servants (Furnishing of Information and Annual Returns of Asset and Liabilities and the Limit of Exemption of Assets in Filing Returns) Rules, 2014 under the Lokpal and Lokayuktas Act, 2013 regarding disclosure of assets and liabilities by all public servants.